

Live telecast from different stations

115. SHRI VENIGALLA SATYA-NARAYANA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that live telecast programmes from different stations were telecast on an experimental basis on 26th January, 1979; and

(b) if so, whether multichannel telecasting of live programmes would be introduced in Indian T.V.?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) Yes. Live T. V. Programme from different stations were telecast on an experimental basis on 26th January, 1979.

(b) There are no plans at present for introduction of another T. V. channel at existing television transmitters. However, linking of separate T. V. stations and transmission of composite programmes from each of the stations should be possible through microwave links and domestic satellite system. The latter is expected to be operational in 1981.

Non-functioning of the Mother Dairy booth in Indira Market, Subzi Mandi, Delhi

116. SHRI VENIGALLA SATYA-NARAYANA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that the milk booth of Mother Dairy in Indira Market, Subzi Mandi is not functioning

for the last many months causing great inconvenience to the consumers;

(b) if so, what are the reasons therefor; and

(c) what steps Government are taking to remedy the situation?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Mother Dairy Milk booth No. 508 located at Indira Market, Subzi Mandi has not been functioning for the last about 5 months but this has not caused any inconvenience to the consumers as the Mother Dairy is ensuring uninterrupted and regular supply of milk to the consumers every day both in the morning and evening through Mother Dairy milk tanker.

(b) There was a breach of agreement, which was entered into by the Concessionaire and Mother Dairy, by the Concessionaire who was operating the said Mother Dairy milk booth No. 508. The agreement was terminated by the Mother Dairy in accordance with its provisions. The concessionaire of the said booth obtained an *ex-parte* and interim injunction from the court of Sub-judge, Delhi on misrepresentation of facts. On contest the injunction order passed in favour of the concessionaire was vacated and the application of the concessionaire was dismissed *vide* orders dated 20th September, 1978 in which the Sub-judge observed that the concessionaire had obtained *ex-parte* and interim injunction by misrepresenting the facts. Against this, the concessionaire went in appeal before the Senior Sub-Judge, Delhi and again obtained an *ex-parte* orders dated 22nd September, 1978. The said

appeal of the concessionaire was also dismissed on 3rd October, 1978 by the Senior Sub-Judge, Delhi. The concessionaire made another attempt by way of Revision petition to the High Court, Delhi against both the orders of Sub-Judge, Delhi and that of Senior Sub-Judge, Delhi. The Revision Petition has also been dismissed on 24th October, 1978 by the Hon'ble High Court, Delhi. Since the Concessionaire failed to deliver possession after the decision of the High Court, proceedings were initiated against the Concessionaire under Sections 145 and 146 of the Criminal Procedure Code in the Court of Sub-Divisional Magistrate, Delhi for getting the possession of the said booth or alternatively getting the same sealed. The said booth has been sealed under the orders of the Sub-Divisional Magistrate, Delhi. Now, the case is pending before the Court of Sub-Divisional Magistrate for deciding the question relating to the possession of the said booth.

(c) The Mother Dairy has initiated proceedings under Section 145 and 146 of the Criminal Procedure Code of Sub-Divisional Magistrate for getting possession of the said booth. The Court has passed orders on 16-2-79 appointing Assistant Manager (Transport & Sales) of the Mother Dairy as Receiver to manage the booth for distribution of milk till the final decision of the case.

Steps to control floods

117. SHRI SITARAM KESRI: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) what concrete steps Government have taken to avoid in future a situation created by the floods during the last summer;

(b) what are the allocations of funds made for this purpose for different State Governments and the details of schemes to be implemented; and

(c) to what extent such schemes would help in checking the floods in the country?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) to (c) The floods in 1978 were due to unusually heavy rains spread over vast areas in concentrated spells and was unprecedented in many of the rivers of the country. The Working Group set up by the Department of Irrigation on the advice of Planning Commission took into account the floods damages experienced during 1978 and has recommended, in its final report, the measures required for flood control in the entire country for the plan period 1978-83. The Working Group has recommended a number of policy measures including the speedy completion of on-going schemes, implementation of flood plain zoning, etc., proposed to provide protection to an additional 6 million hectares over and above an area of 9.80 million hectares already provided reasonable protection till March, 1978.

An action-plan for achieving positive results of flood control through multi-disciplinary approach covering